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తెలంగాణ రాజపత్రము
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TELANGANA BILLS

TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 2nd August, 2024.

L. A. BILL No. 8 OF 2024.

**A BILL FURTHER TO AMEND THE TELANGANA
(REGULATION OF APPOINTMENTS TO PUBLIC
SERVICES AND RATIONALISATION OF STAFF
PATTERN AND PAY STRUCTURE) ACT, 1994.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-Fifth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) (Amendment) Act, 2024.

Short
title and
commence-
ment.

(2) It shall come into force with immediate effect.

[1]

B. 75-1 (N)

Amend-
ment of
section 4.
Act No. 2
of 1994.

2. In the Telangana (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994, in section 4, in sub-section (2), after clause (d), the following clause shall be added, namely,-

“(e) to the appointments to be made in compliance with the decision of Council of Ministers vide Resolution C.R.No. 93/2024, dated the 1st August, 2024.”.

STATEMENT OF OBJECTS AND REASONS

Ms. Nikhat Zareen, Boxer has won the World Championship Gold Medals at Istanbul-2022 and New Dehli-2023 International Boxing Association (IBA) Women's World Boxing Championships. Apart from that she has won eleven International and seven National Medals and best Boxer award three times and also two Gold medals for India at 70 & 73 Strandja International Prestigious Boxing Tournament at Sofia, Bulgaria 2019 season and 2022 season. She was World Ranking No.1 (2022) and India Ranking No.1 and included in the list of Top Scheme Athletes under Olympic Podium (Tops) for Paris Olympics-2024. She is the first women boxer from Telangana who achieved this milestone in the history of the Telangana Sports Authority, Hyderabad.

Sri Mohammed Siraj, Cricketer is representing India various prestigious tournaments across the world including World Test Championship (WTC) Finals 2021 & 2023, One Day International (ODI) World Cup Finals 2023. Recently, in the T-20 World Cup-2024 held at USA & West Indies, India won the World Cup after 13 years and he is the only Cricketer from Telangana who has been part of winning the T-20 World Cup squad. He has excelled in sports and brought laurels to our State and Country.

Therefore, the Council of Ministers in its Resolution vide, C.R.No.93/2024, dated the 1st August, 2024, decided to provide employment to the said Sportsmen in post under Group-I Services (Deputy Superintendent of Police) of the State in appreciation of their outstanding performance.

The Telangana (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994 (Act No.2 of 1994) prohibits the recruitment in any public service to any post shall be made, except from the panel of candidates selected and recommended by the Public Service Commission/College Service Commission, any Selection Committee constituted for the purpose as per the relevant rules, orders and through the Employment Exchange or a wide public notification. Certain exceptions have been carved out in section 4 (2) to enable compassionate appointments or appointments in cases of police

firing, bomb blast, communal violence, extremists' violence, SC/ST atrocities cases. The above exceptions under section 4 (2) do not include direct appointment of meritorious sportsmen by passing the normal selection process.

Therefore, to provide employment to the outstanding Sportsmen namely Ms. Nikhat Zareen, Boxer and Sri Mohammed Siraj, Cricketer as resolved by the Council of Ministers in its Resolution vide, C.R.No.93/2024, dated the 1st August, 2024, the Government have decided to amend the Telangana (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994 (Act No.2 of 1994) suitably by undertaking Legislation.

The bill seeks to give effect to the above decision.

BHATTI VIKRAMARKA MALLU,
Deputy Chief Minister,
(Finance, Planning and Energy).

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) (Amendment) Bill, 2024, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under article 200 of the Constitution of India.

BHATTI VIKRAMARKA MALLU,
Deputy Chief Minister,
(Finance, Planning and Energy).

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.